
(2020) 12 SEBI CK 0041

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 526, 527 Of 2020, Appeal No. 485 Of 2020

Minaxi Bagadia

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0041

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Kunal Katariya, Ravi Vijay Ramaiya, Sahebrao Buktare, Abhiraj Arora, Rashi Dalmia

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. The learned counsel for the appellant Shri Kunal Katariya states that the appeal as well as the applications have become infructuous and are

dismissed as such.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.